

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.11/(MAH)/2012
CA No.

CORAM:

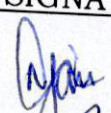
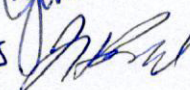
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2016

NAME OF THE PARTIES: Ms. Hansaben Hirji Dedhia

V/s.
M/s. Ravi Gum Industries Ltd.

SECTION OF THE COMPANIES ACT: 111 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	NARENDRA L. JAIN	LAWYER FOR PETITIONER	
2	JIT P. PATEL	LAWYER FOR RESPONDENTS	

ORDER

C.P. No. 11/111/CLB/MB/2012

1. The Petitioners are represented by Ld. Advocate Mr. Narendra L. Jain and the Respondents are represented by Ld. Advocate Jit P. Patel.
2. After hearing both the sides for some time, the Bench is of the opinion that the main controversy revolves around the signatures, alleged by the Petitioners as forged, on the Transfer Forms.
3. Therefore, in the interest of justice, it is hereby directed to the Respondents to produce in a sealed cover the original Transfer Forms and the Share Certificates alongwith the connected evidences to the Bench Officer on or before 15th November, 2016 so that the genuineness of the signatures can be examined and verified by the authorised agency i.e. Forensic Science laboratory, Mumbai.
4. After obtaining said report the matter can be listed for hearing on 23rd January, 2017. Date is duly communicated to both the parties.

Dated: 24.10.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)